

Yes, Sir. Certain instances of attempted illegal conversion of opium into morphine and heroin have come to the notice of the Government.

(c) The field formation remain vigilant to curb such illicit activities. The preventive and intelligence machinery has been geared up and appropriate enforcement measures are taken in co-ordination with the Central and State Government authorities concerned. A liberalised reward scheme has been announced by the Government under which the Central and State enforcement Officers and their informants are entitled to reward for drug-seizures. The drug offenders are proceeded against, and punished under the Narcotic Drugs and Psychotropic Substances Act, 1985.

Afforestation Programme in Andhra Pradesh

2348. SHRI V. TULSIRAM : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the targets fixed for afforestation for the State of Andhra Pradesh during the last three years have been achieved;

(b) the details of assistance given to the State of Andhra Pradesh and the achievements in this connection; and

(c) whether any specific provision has been made to stop shifting cultivation in the hilly and tribal areas in the State and also in forests ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL) :

(a) Achievements under afforestation in Andhra Pradesh have been 103.9, 121.4 and 91.6 (upto 31.1.1987) per cent of the targets in 1984-85, 1985-86 and 1986-87 respectively.

(b) The Central assistance provided during 1984-85 and 1985-86 and allocation during 1986-87 amounts to Rs. 34 crores and 78.24 crores seedlings were planted during 1984-85, 1985-86 and 1986-87 (upto 31.1.1987).

(c) Yes, Sir.

Central Assistance to Registered Organisations in Andhra Pradesh

2349. SHRI V. TULSIRAM : Will the Minister of WELFARE be pleased to state :

(a) the names of registered voluntary organisations in Andhra Pradesh who are getting assistance from the Union Government;

(b) the basis on which assistance is given to registered voluntary organisations; and

(c) whether there is some proposal under consideration of the Union Government to give the entire amount of assistance meant for voluntary organisations to the State Government for its proper distribution and to put a check on its misuse.

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI) : (a) A statement is given below.

(b) Financial Assistance is provided to Registered Voluntary Organisations of All India character and in some cases to major voluntary organisations whose activities are of national significance, against specific programmes and projects, on year to year basis. The quantum of assistance varies from scheme to scheme from 80% to 95%.

(c) No, Sir. No such proposal is under consideration of the Government. However, grants are released on the recommendation of the State Governments. They are also expected to inspect the working of the voluntary organisations to ensure proper utilisation of the funds.

Statement

Central Assistance to Registered Organisations in Andhra Pradesh

Names of the registered voluntary organisations in Andhra Pradesh getting financial assistance from the Ministry of Welfare during 1986-87 are given below :